PROF. SHANTI LAL KOTHARI: The House wants his, Lt. Governor's, authentic statement.

Announcement re

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SHRI VIDYA CHARAN SHUKLA: "The Lt. Governor told the newsmen that certain unsocial elements tried to browbeat the subordinate police officials by saying that they had the backing of important public men and that this created wrong impressions in the public mind". This is what he says he has said actually.

(Some hon. Members stood up)

THE DEPUTY CHAIRMAN: No, no. I have finished with the Calling Attention

SHRI RAJNARAIN: Mr. Jha is cent per cent, correct.

ANNOUNCEMENT RE ALLOTMENT OF TIME FOR GOVERNMENT AND OTHER BUSINESS DURING THE CURRENT SESSION

THE DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held on July 28, 1969, has recommended allocation of time for Government and other Business to be taken up during the current session as follows:-

> **Business** Time

allotted

- (1) Consideration and passing of:
 - (i) The Wakf (Amendment) 1 hr. Bill, 1969.
 - (ii) The Foreign Marriage Bill, 2 hrs. 1963, as reported by the Joint Committee.
- 8 hrsof Statutory (2) Consideration Resolution by Shri Pitamber Das and others regarding disap proval of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1969 and consideration and passing of the Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969, as passed by the Lok Sabha.
- (3) Consideration of Statutory 3 hrs Shri Man Singh Resolution by Varma seeking disapproval of the Indian Railways (Amendment) Ordinance, 1969, and consideration and passing of

- the Indian Railways (Amendment) Bill, 1969, as passed by the Lok Sabha.
- (4) Consideration and passing of 3 hrs. the Press Council (Amendment) Bill. 1969.
- (5) Consideration and passing of 2 hrs. Unlawful the Activities (Pre vention) Amendment Bill, 1969, as passed by the Lok Sabha
- (6) Consideration and passing of 30 nits, the Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1967 (As amended by the Lok Sabha.)
- (7) Consideration and passing of 4 hrs. the Criminal and Election Laws (Amendment) Bill, as passed by the Lok Sabha.
- (8) Consideration and passing of 2 hrs. the Delhi High Court (Amendment) Bill, as passed by the Lok Sabha.
- (9) Consideration and passing of 6 hrs. the Lokpal and Lokayuktas Bill as passed by the Lok Sabha.
- (10) Consideration and passing of Allowances of 30 mts. the Salaries and Members of Parliament (Amen dment) Bill, 1969, as fpassed by the Lok Sabha.
- (n) Consideration of Statutory 3 hrs. Resolution by Shri Sundar Singh Bhandari and others seeking disapproval of the Sales Tax (Amendment) Ordinance, 1969 and consideration and passing of the Central Sales Tax (Amendment) Bill, 1969, as passed by the Lok Sabha.

Private Members' Bills

- (i)The Companies (Amendment) 1 hr. Bill, 1966, by Shri Arjun Arora —Further discussion.
- (2) The India- Penal Code(Amendment) Bill, 1967—Consideration of amendments made by the Lok Sabha in the Bill
- (3) The Port Protection Force Bill, 3 hrs« 1964 by Shri M. P. Bhargava.

SHRIMATI SHAKUNTALA PRANJ"-PYE (Nominated) : What about my Bill? It is not mentioned here.

THE DEPUTY CHAIRMAN: That'is being circulated for eliciting public opinion